

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Dated : Allahabad this the 11th day of Oct. 1996.

Coram : Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T. L. Verma, Member-JORIGINAL APPLICATION NO. 1065 of 1996.

Chandan Lal Verma

son of

E.D.B.P.M.

Lakhaun Jalalpur

Sambhal, Moradabad.....Applicant.

(BY COUNSEL SRI R.K.TEWARI)

Versus

1. Senior Superintendent of Post Offices,
Moradabad.
2. Post Master General,
Lucknow(U.P)
3. Inspector Post Office,
Chandausi, U.P.respondents.

O_R_D_E_R (Oral)

(By Hon'ble Mr. S.Das Gupta, Member-A)

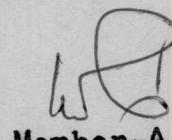
This application has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the respondents to correct the age of the applicant recorded in the official records in accordance with the School Leaving Certificate and not to retire him on 21.10.1996.

2. The facts averred disclose that the applicant was appointed as E.D.B.P.M. on 9.11.1960. On 1.7.96 he was informed that he would be attaining the age of 65 years on 21.10.1996 and thereafter he would be retired from service. The applicant submitted a representation on 13.8.1996 seeking correction of his date of birth on the basis of School Leaving Certificate in which his date of birth is ^{shown as} 31.10.1935. He has stated that 22.10.1931 which is recorded as date of birth is wrong.

3. It is clear that the applicant has represented for the correction of the date of birth only at the ~~frag end~~ ^{beginning} of his career. There is nothing on record to state that at any point of time, during his service he had represented for the correction of the date of birth.

4. In view of the ~~specific~~ law laid down by the Hon'ble Supreme Court in Harnam Singh's case, the application is clearly without any merit. The same is therefore, dismissed in limine.


Member-J


Member-A

Dt/- October 11, 1996.

(pandey)